उन्होंने अपनी सम्पत्ति की रक्षा के लिए भारत सरकार को कुछ पत्र लिखें थे, मेंकिन भारत सरकार की घोर से उन को कोई सुविधा या सहायता देने का भारवासन न मिलने की वजह से उन नोगों को भपनी वह सम्पत्ति विवश हो कर इंग्लैंड भीर स्ट्रिजरलैंड के बैकों में अमा करवानी पढ़ी ?

श्री सुरेक पाल सिंह: प्रसित्यत वह है कि जितने ऐसे नागरिक वहां हैं, उन के पास बिटिश पासपोर्ट या अन्य देशों के पासपोर्ट हैं। वे लोग अपनी खुशी से अपनी सम्पत्ति दूसरे देशों में ले गए हैं। उन में से किसी ने भी हम से इस बारे में बात नहीं की और न ही यहां पर अपनी सम्पत्ति लाने की स्वाहिश जाहिर की।

Shrimati Sucheta Kripalani: Is it not a fact that wherever the Indians are settled in Africa they have contributed considerably to the economic and commercial development of that area, but today a policy is being followed which is discriminatory?

Shri Surendm Pal Singh: The policy of the African countries, as I have just now said, is not to squeeze these people out. It is true that these people have contributed to the development of those countries but the comp'aint of the Africans is that these people have made money in those countries in trade and commerce and now they are not prepared to invest their money there for development purposes.

Shri Jyotirmoy Base: Is the Government aware of the total value of Indian assets that the Indians own in African countries; if so, what is the total amount?

Shri Surendra Pal Singh: I have no information on that point.

्रा स्वीत् स्वयंत्रस्य हो वर्षेष्य व्यवस्था है कि है कि स्वयं की की स्वाप्त कराने की वजह से विदेशों में रहने बात जारती हों ने अपना धन जारत में जीवन में संसीच किया है मीट में दिस-

करेक्ट हुए हैं ? 🔭

नी सुरेख पास सिंह : डिसकरेअबेंट का कोई सवाल नहीं है । अगर वे अपना अन वहां भंजना चाहते हैं, तो बुशी से मेंत्रें ।

Ex-LN.A. Personnel

*429. Shri Bharat Singh Chauhan: Shri Sharda Nand: Shri J. B. Singh; Shri Hukam Chand Kachwat; Shri Onkar Singh:

Will the Minister of Defence be pleased to refer to the reply given to Starred Question No. 226 on the 3rd April, 1967 and state:

- (b) if so, the decision taken in the ing the forfeited pay and allowances of the Ex-I.N.A. personnel has since been considered;
- (b) if so, the decision taken in the matter; and
- (c) if the reply to part (a) above be in the negative, the reasons for the dealy?

The Minister of Defence (Shaft Swaran Singh): (a) and (b). The matter is still under consideration.

(c) It has not been possible to take a decision so far, due to the necessity for a very thorough and detailed examination of the matter.

श्री नारत सिंह चौहान : मैं यह निजेतन करना चाहना हूँ कि पिछनी दार भी इन मजान का यह जनान दिया गया था:

"The matter is under consideration. Early decision will be taken."

क्या मही सहोदय यह बतलाने की क्रूना करेंगे कि बाई ०एन० ए० के नाम से जी क्रूड इकड़ा किया गया था, उस का उपयोग किस तरह किया गया रिकट्ट

Shri Swarine Shifth: The present question relates to the arrears of pay and allowance and not to the NAA Fund. I do not know when this Fund was collected.

बर्र केर्युत सिंह बीहाम ५ व्यव कमी इस बारे में प्रश्व किया भाता है, तो वही बात रिपीट कर दी बाती है कि मर्ली डिसिबन सिया जायेगा, झादिता मैं यह जानना चाहता हं कि श्राष्टिर उन लोगों के बेतन, भरी मार पुनस्यापन भादि के बारे में कब फैसला किया जायेता ।

Shri Swaran Singh: I note the sentiments of the hon. Member and I will see that a decision is taken.

Shri Humayan Kabir: In view of of the fact that more than 20 years have elapsed since the INA has ceased, why is the Government taking so long to come to a decision?

Shri Swaran Singh: This matter has been coming up before this House on many occasions and several statements have been made on one occasion or the other. I am aware of statements having been made on two occasions. So, a certain decision has been taken. It was in the course of a half-an-hour discussion, when my predecessor Shri Chavan was the Defence Minister, that this matter was again raised and Shri Chavan promised that he will get this matter examined again. So, it is really not that no decision has been taken for 20 years.

Shri Samar Guha: Yesterday, I had an occasion to meet a number of ex-I.N.A. soldiers in the Central Office of I.N.A., New Delhi. Those people, with anger in their eyes, said that it is not 20 years but 22 years that have passed and no pay, allowances and pension have been given to them. The pay, allowances and pension of those brilliant soldiers, those gallant soldiers, who gave their best and served the country have been forfeited by the Government. What a shame it is to them. The Minister of Defenne now ays that they have not had the time to go through the matter in death Hard Speaker: The strong feelings of he hon. Member may be kept in mind:

Shri Samar Gula: An early decision may be taken and their pay, pension and allowances should be taken into consideration and paid to them.

Shri Swaran Singh: I would like to correct one thing. They have been allowed pension. It is wrong to say that pension has not been paid to them.

WRITTEN ANSWERS TO QUESTIONS

U.S. Lethal Spares for Pakistan

•421. Shri Indrailt Gupta: Shri C. K. Bhattacharyya: Shri Atam Das:

Will the Minister of Defence be pleased to state:

- (a) whether any information is available of U.S. lethal spares equipment already reaching Pakistan; and
- (b) the Government's estimate of Pak strength in Patton tanks and Sahre Jets which can be made serviceable with the help of such spares?

The Minister of Defence Swaran Singh): (a) Government about Pakistan have seen reports having submitted to the Government of U.S.A. a long list of spares required for the lethal equipment held by its Armed Forces. Government have no definite information about the actual receipt of any of these by Pakistan so far.

(b) Although it may be possible for Pakistan to put back into use some of the Patton Tanks and Sabre Jet aircraft which were damaged as a result of the conflict in 1985, no accurate estimate of this is possible. What is clear, however, is that the overall servicesbility rate of Pakistani equipment of American brigin is bound to go up appreciably, now that it is in a position to obtain the needed spares therefor.